

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 207
IB-1028/ND/2020

IN THE MATTER OF:

M/s. Shree Jindal Soya Ltd.

...PETITIONER

Vs.

M/s. Proful Oils Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

**Order delivered on 14.01.2021
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

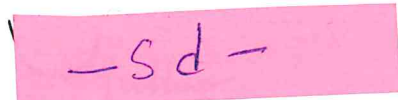
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Operational-creditor :Ms. Twisha Issar, Advocate.

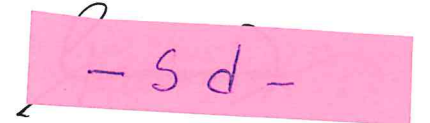
For the Respondent/ Corporate-debtor :

ORDER

Heard the submissions made by the Learned Counsel for the Operational-creditor. None appeared on behalf of the Corporate-debtor at the time of Virtual Hearing of the matter. In the interest of justice, matter is adjourned to **16.02.2021**.



**(V.K. Subburaj)
Member (T)**



**(P.S.N. Prasad)
Member (J)**